

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.02

New IA-2359/2021

IN

IB-1054(ND)/2020

IN THE MATTER OF:

Shivalik Exim Pvt Ltd

...OPERATIONAL CREDITOR

Vs.

Elixir Trading Pvt. Ltd.

...RESPONDENT

SECTION

U/S 9 of IBC, 2016

Order delivered on 08.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Udit Gupta, Ms. Rama, Advocates.

For the Respondent

:Mr. Saurabh Kalia and Mr. Aaryan Sharma, Advocates.

ORDER

IA-2359/2021:-

This is an application under Rule 11 read with Rule 32 of the NCLT, Rules 2016, seeking directions.

Heard the submissions made by the counsel for the Corporate Debtor and also counsel for the Operational Creditor. Both the sides have agreed that the matter be settled between the parties and prayed for disposal of the petition bearing no. IB-1054/2020. In view of the settlement arrived between the Operational Creditor and the Corporate Debtor, having heard the submissions made by the counsel and having gone through the contents of the application, the main petition filed under Section 9 bearing No. IB-1054/2020 as **dismissed as withdrawn**. The case file and papers may be consigned to the record room.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)
MEMBER (JUDICIAL)